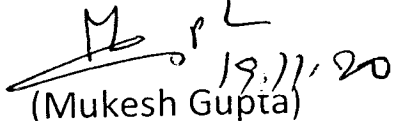


23(49)/Circular /CESTAT/Admn.14  
Customs Excise & Service Tax Appellate Tribunal  
West Block No. 2, R.K. Puram, New Delhi - 66

Dated : 19.11.2020

**Circular**

All the DDOs/HOOs are directed to take an undertaking from the officers and staff who are willing to avail the facility of special cash package in lieu of Leave Travel concession fare during the Block 2018-21 extended to Central Government Employees vide O.M. No.12(2)/2020-EII(A) dt.12-10-2020, 20-10-2020 and 10-11-2020 of Ministry of Finance, Department of Expenditure that the amount of advance would be settled as per the conditions within the stipulated time. Sanction Orders shall also indicate that settlement should be done within the stipulated time.

  
(Mukesh Gupta)  
Assistant Registrar

To

1. DDOs/HOOs, CESTAT, All Benches.
2. Office copy/Website.

**CUSTOMS EXCISE AND SERVICE TAX APPELATE TRIBUNAL**

**UNDERTAKING**

I, \_\_\_\_\_ hereby undertake that the amount of advance as special cash package in lieu of LTC vide OM No. 12(2)/2020-EII(A) Ministry of Finance, Dept of Expenditure, EII(A) Branch dated 12.10.2020, 20.10.2020 and 10.11.2020 will be adjusted/settled by me on or before 31.03.2021, failing which recovery may be effected from my salary.

Date: \_\_\_\_\_

Signature: \_\_\_\_\_

Name: \_\_\_\_\_

Place: \_\_\_\_\_

Designation: \_\_\_\_\_

**CUSTOMS EXCISE AND SERVICE TAX APPELATE TRIBUNAL**

**UNDERTAKING**

I, \_\_\_\_\_ hereby undertake that the amount of advance as special cash package in lieu of LTC vide OM No. 12(2)/2020-EII(A) Ministry of Finance, Dept of Expenditure, EII(A) Branch dated 12.10.2020, 20.10.2020 and 10.11.2020 will be adjusted/settled by me on or before 31.03.2021, failing which recovery may be effected from my salary.

Date: \_\_\_\_\_

Signature: \_\_\_\_\_

Name: \_\_\_\_\_

Place: \_\_\_\_\_

Designation: \_\_\_\_\_